



NOTIFICATION No. 45 / 2018

The Government in G.O.(Ms).No.964, Home (Courts-II) Department, dated 28.12.2015 have issued orders sanctioning the Constitution of 10 Additional District Courts (Fast Track Courts) in the cadre of District Judge one each at Theni, Paramakudi, Arani, Nagercoil, Villupuram, Palani, Mettur, Kumbakonam, Vellore and Kancheepuram :

Thiru A.Abdul Kadhar, District Judge, functioning as I Additional District Judge, Tirunelveli is transferred and posted as Additional District Judge (Fast Track Court), Nagercoil in Kanniyakumari District in the said newly sanctioned Court.

HIGH COURT, MADRAS.
DATED: 22.03.2018.

R. Ezhumalai
22/03/2018
REGISTRAR GENERAL

To

1. Thiru A.Abdul Kadhar, I Additional District Judge, Tirunelveli.
2. The I Additional District Judge, Tirunelveli.
3. The Principal District Judge, Tirunelveli.
4. The District Judge, Kanniyakumari @ Nagercoil .
5. The Chief Judicial Magistrate, Kanniyakumari @ Nagercoil
6. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
7. The Treasury Officer, District Treasury, Tirunelveli / Nagercoil

Copy to:-

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (IT-cum-Statistics), High Court, Madras.
6. The Registrar (Judicial), High Court, Madras.
7. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.

8. The Registrar (Vigilance), High Court, Madras. (12 copies)
9. The Registrar (Management), High Court, Madras.
10. The Registrar (Special Cell), High Court, Madras.
11. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
12. The Registrar (District Judiciary), High Court, Madras.
13. The Additional Registrar-I (Vigilance), High Court, Madras.
14. The Registrar (Administration), High Court, Madras.
15. The Registrar -cum-Special Officer (Liaisoning), High Court, Madras.
16. The Registrar (Recruitment), High Court, Madras.
17. The Official Assignee, High Court, Madras.
18. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
19. The Additional Registrar -II (Vigilance), Madurai Bench of Madras High Court, Madurai.
20. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
21. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
22. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
23. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
24. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore.
25. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Madurai.
26. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
27. The Secretary, High Court Legal Services Committee, Chennai.
28. The Chief Accounts Officer, High Court, Madras.
29. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
30. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell, Server Room, High Court, Madras.
31. The Technical Director, NIC, High Court, Madras.
32. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
33. The Record Keeper, A.D. Records, High Court, Madras.

+ Spare 5.

R.O.C.No20191-A/2018-B2



OFFICIAL MEMORANDUM

Sub: Courts and Judges – District Judges – Transfer and Postings -
Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 45 / 2018 dated : 22.03.2018.

.....
Thiru. A.Abdul Kadhar, I Additional District Judge, Tirunelveli, who has been transferred and posted as Additional District Judge (Fast Track Court), Nagercoil in Kanniyakumari District in the newly sanctioned Court vide High Court's Notification cited above, is required to handover charge of his post to the III Additional District Judge, Tirunelveli, on 22.03.2018 F.N. and assume charge of the new post of Additional District Judge (Fast Track Court), Nagercoil in Kanniyakumari District, on 23.03.2018 F.N. (Friday), without fail.

As the inauguration of the Court of Additional District Judge (Fast Track Court), Nagercoil in Kanniyakumari District, is to be held on 23.03.2018 F.N, Thiru. S.Abdul Kadhar, is required to report to the District Judge, Kanniyakumari @ Nagercoil, on 22.03.2018 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The III Additional District Judge, Tirunelveli, is required to hold full additional charge of the post of I Additional District Judge, Tirunelveli, until further orders.

HIGH COURT, MADRAS.
DATED: 22.03.2018.

R. S. M. 22/03/2018
REGISTRAR GENERAL

To

1. Thiru A.Abdul Kadhar, I Additional District Judge, Tirunelveli.
2. The I / III Additional District Judge, Tirunelveli
3. The Principal District Judge, Tirunelveli.
4. The District Judge, Kanniyakumari @ Nagercoil.
5. The Chief Judicial Magistrate, Kanniyakumari @ Nagercoil
6. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
7. The Treasury Officer, District Treasury, Tirunelveli / Nagercoil

Copy to

The Record Keeper, A.D. Records, High Court, Madras.